

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3014
ANSWERED ON:10.02.2014
RIVER POLLUTION BY INDUSTRIES
Dutt Smt. Priya Sunil; Rao Shri Nama Nageswara

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Central Pollution Control Board (CPCB) monitors the pollution emitted from the industrial units located on the banks of Ganga;
- (b) if so, the names of industrial units found violating the norms during the last three years;
- (c) the steps taken by the Government against the erring units;
- (d) the amount spent on cleaning of Ganga under Ganga Basin Scheme and Mission Clean Ganga during each of the last three years and the current year;
- (e) whether the corrupt practices involved in granting licenses by CPCB to such erring industries is also contributing to such Pollution; and
- (f) if so, the remedial steps taken by the Government in this regard?

Answer

THE MINISTER OF ENVIRONMENT AND FORESTS (DR. M. VEERAPPA MOILY)

(a) to (c) Central Pollution Control Board (CPCB) has identified 764 Grossly Polluting Industries (GPI) in 5 states on the main stem of Ganga and its tributaries Kali- East and Ramganga. Out of 764 GPI, 704 have been inspected by CPCB from August 2011 to January 2014 and action has been taken against non-complying industries under the Water (Prevention & Control of Pollution) Act, 1974 and Environment (Protection) Act, 1986. Lists of the industrial units issued directions under said Acts are at Annexure-I & II.

(d) The amount spent during the last three years and the current year (up to December ,2013) is Rs. 801.40 Crores for implementation of the programme. A statement giving year wise details is given below.

Year	Amount Spent (Rs. in Crores)
2010-11	81.14
2011-12	236.48
2012-13	329.99
Current year	153.79
(till December, 2013)	
Total	801.40

(e) & (f) CPCB does not issue licenses to the industrial units.